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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 204  
T.A. No.

1987

DATE OF DECISION 14.8.1987

Shri Anand Prakash Saksena Applicant  
Petitioner

Applicant in person Advocate for the Petitioner(s)

Versus

Union of India & others Respondents

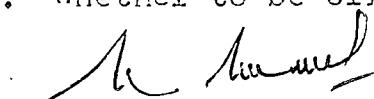
Shri P. P. Khurana, Advocate for the Respondent(s)

**CORAM :**

**The Hon'ble Mr. Justice K. Madhava Reddy, Chairman**

**The Hon'ble Mr. Kaushal Kumar, Member**

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. Whether to be circulated to all the Benches ? No

  
( KAUSHAL KUMAR )

MEMBER  
14.8.87

  
( K. MADHAVA REDDY )  
CHAIRMAN  
14.8.87

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

REGN.NO. QA 204/87

Dated: 14.8. 87

Shri Anand Prakash Saksena ..... Applicant

Vs.

Union of India & others ..... Respondents

Coram: Hon'ble Mr. Justice K. Madhava Reddy, Chairman  
Hon'ble Mr. Kaushal Kumar, Member

For the Applicant ..... Applicant in person.

For the Respondents ..... Shri P.P. Khurana, Counsel

(Judgement of the Bench delivered by Hon'ble  
Mr. Justice K. Madhava Reddy, Chairman)

When the representations of the applicant for grant of certified copies of the order of supersession and of some other documents were not disposed off for several years by the Madhya Pradesh Government, the applicant herein filed a Writ Petition before the Madhya Pradesh High Court which was disposed off on 9.8.1982. The operative portion of the said order reads as under:-

" Accordingly the petition is dismissed with the observation that the petitioner's application for grant of certified copies should be disposed of by the State Government within two months from today. No order as to costs. The amount of security shall be refunded to the petitioner".

Thereafter the Madhya Pradesh Government dismissed his application for copies on 6.10.82. The applicant states that against that order, he submitted a memorial to the President. That memorial has not been disposed of till date. Hence this application. This application was filed before the Tribunal on 27.10.1986. Any application

*Anand*

before the Tribunal under Section 19 of the Administrative Tribunals Act, 1985 may be filed either within one year of the date of the impugned order or within six months of the constitution of the Tribunal whichever is later. That period has already expired on 30.4.1986. The present application filed in October 1986 is, therefore, barred by time. No explanation whatsoever is given by the applicant. The applicant, however stated at the Bar that he is unwell and is suffering from Diabetes, Collites and Rheumatoid arthritis and angina. No petition for condonation of delay as such has been filed. Even otherwise, the ailments he has complained of do not constitute such disabilities as to constitute sufficient cause for condonation of delay. In any event as no petition for condonation of delay is filed, it is unnecessary to give any finding on this question. This application being clearly barred by time is accordingly dismissed.



( KAUSHAL KUMAR )  
MEMBER  
14.8.87



( K. MADHAVA REDDY )  
CHAIRMAN  
14.8.87